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IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.224- IA/455(AHM) 2024
In
CP(IB) 320 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India Limited
V/s
Kaneria Granito Limited

.....Applicant

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / Liquidator : Mr. Karan Sanghani, Advocate
For the Respondent :

ORDER

IA/455(AHM) 2024

Learned Counsel for the applicant / liquidation has filed a synopsis in the matter vide inward diary No. 3376 on 18.04.2024. The same is taken on record.

This is an application filed by the applicant / liquidator for closure of Liquidation Process under Regulation 45(3) (a) of IBBI (Liquidation Process) Regulations, 2016 seeking the following prayers:

- This Hon'ble Tribunal may be pleased to order closure of liquidation process of Kaneria Granito Limited under Regulation 45(3)(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016;*
- Any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.*

We have heard the Counsel for the applicant / liquidator and perused the records as well as synopsis. The prayers mentioned in the application is allowed and order closure of liquidation process of Kaneria Granito Limited.

In view of the above, **IA/455(AHM) 2024** is allowed and disposed off.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)



Prepared by Rohit
Signature Rohit
Date 26/4/24

Certified to be True Copy of the Original

[Signature]
26/4/24
Assistant Registrar
NCLT, Ahmedabad Bench
Ahmedabad